

have been arrested and detained and an FIR No. 35/88 lodged at P.S. Kithore under Section 25/26 of Arms Act, 1959.

#### Seizure of Heroin in Delhi

3674. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Indian Express dated the 18th January 1988 wherein it has been stated that heroin worth Rs. 3 crores was seized in the Capital;

(b) if so, what are the details thereof;

(c) what action Government have taken in the matter; and

(d) the estimated value of heroin seized in the Capital during the months of January and February, 1988 and action taken against the culprits in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. CHIDAMBARAM): (a) Yes, Sir.

(b) and (c) On 16 January, 1988 one scooter was intercepted and 2½ kgs. of heroin was recovered. On interrogation of the scooter rider, the house of another person was raided and 855 gms. of heroin recovered. Both of them have been arrested.

(d) In 85 cases reported in January, 1988, about 25 kgs. of Narcotics was seized and 87 persons arrested. During February, 1988; 55 such cases were reported and about 5 kgs. of Narcotics was recovered. 55 persons were arrested in cases reported in February, 1988.

It is not possible to give an estimate of value of the Narcotics seized as it varies with the place of sale and percentage of purity.

#### Evasion of Excise Duty by M/s. Godfrey Phillips (India) Ltd.

3675. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that M/s. Godfrey Phillips (India) Limited, a cigarette manufacturing Company of Bombay has been found evading excise duty by one way or the other;

(b) if so, what is the estimated amount of excise duty evasion detected against the Company during the last three years, year-wise;

(c) whether the Company has also been continuously violating the provisions of the Foreign Exchange Regulations Act;

(d) what is the amount of excise duty and income-tax outstanding against the Company at present; and

(e) what steps Government have taken to realise the outstanding amount and also the action taking against the Company for evasion of excise duty and violation of Foreign Exchange Regulations Act provisions?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) It is a fact that cases have been detected against M/s. Godfrey Phillips (India) Ltd. for evasion of Central Excise duty during the last three years.

The estimated evasion of excise duty detected for which show cause notices have been issued during the last three years is as follows:

Year	Amount (in lakhs of Rs.)
1985	18.48
1986	52.79
1987	6150.85

(c) Government is not aware of any violation of the provisions of Foreign Exchange Regulations Act by the Company.

(d) The amount of excise duty outstanding against the Company is Rs. 4 Crores (approx.) and that of Income Tax is Nil at present.

(e) In so far as evasion of excise duty is concerned, all necessary steps including issue of show cause notices, initiation of adjudication proceedings, filing cases in courts of Law have been taken.

**नशीले पदार्थों के प्रयोग को रोकने के लिए कानून**

@3675-क. डॉ० रत्नाकर पांडेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नशीले पदार्थों के प्रयोग को रोकने के लिए कुछ नये कानून बनाये जा रहे हैं या वर्तमान कानूनों में संशोधन किया जा रहा है ;

(ख) विभिन्न राज्यों द्वारा शैक्षणिक संस्थाओं के आसपास के क्षेत्र से नशीले पदार्थों की बिक्री करने वाली दुकानों को हटाये जाने के लिए की जा रही कार्यवाही में क्या प्रगति हुई है ; और

(ग) पिछले तीन वर्षों के दौरान नशीले पदार्थों की खपत में कितनी वृद्धि हुई है ?

**वित्त मंत्रालय में राजस्व विभाग में राज्य मंत्री (श्री अजीत पांजा) :** (क) जो, नहीं ।

(ख) नशीले औषध-द्रव्यों की बिक्री को विशेषकर शैक्षणिक संस्थाओं के आसपास इनकी बिक्री को रोकने के लिए पर्याप्त उपाय करने हेतु सभी राज्यों और संघ राज्य क्षेत्रों को निर्देश दिए

@अर्थन: अंतरांकित प्रश्न 3233, 25 मार्च, 1988 से स्थानांतरित ।

गये हैं । इस संबंध में उपयुक्त अनुवर्ती कार्यवाही को सुनिश्चित करने हेतु संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा पुलिस प्राधिकारियों को उपयुक्त मार्ग-दर्शी सिद्धांत/अनुदेश भी जारी किए गए हैं ।

नशीले औषध-द्रव्यों के अवैध व्यापार और नशीले औषध-द्रव्यों के दुरुपयोग को रोकने के लिए समय देश में सीमाशुल्क और केन्द्रीय उत्पादन शुल्क समाहतलियों में और राज्य पुलिस संगठनों में नाकॉ-टिक्स कक्षों का भी सृजन किया गया है ।

(ग) नशीले औषध-द्रव्यों के अवैध पारगमन के दौरान बचे रह गए नशीले औषध द्रव्यों के कारण कुछ स्थानों, विशेषकर, दिल्ली तथा बम्बई जैसे निकासी के स्थानों पर, जहां में इनका अवैध पारगमन होता है, नशीले औषध-द्रव्यों के दुरुपयोग में वृद्धि हुई प्रतीत होती है । तथापि, इस बात का अनुमान लगाना कठिन है कि नशीले औषध द्रव्यों की खपत में किस सीमा तक वृद्धि हुई है ।

#### Multinationals in India

@3675-B. SHRI CHIMANBHAI MEHTA: Will the Minister of FINANCE be pleased to state:

(a) what are the first twenty-five big multinationals in India;

(b) whether there is any time bound programme given to them for continuing their operations in India or for complete Indianisation of their ownership if so, what are the details thereof; and

(c) whether Government have persuaded these multinationals to bring modern technologies to India if they want to continue their operations in India; if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) We have not accepted definition of a mul-

@@Previously unstarred question 3505, transferred from the 28th March, 1988.